

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:258  
ANSWERED ON:06.08.2013  
NAXALITES AS POLITICAL PRISONERS  
Thamaraiselvan Shri R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has challenged a Kolkata High Court judgement to treat suspected naxalites as political prisoners;
- (b) if so, the details thereof and the status of the case, as on date; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) to (c): The Government of West Bengal has challenged the Kolkata High Court judgement dated 08.08.2012 granting political prisoners status to some Maoists vide SLP No. 2041/2013 (Govt. of West Bengal V/s Gaur Narayan Chakarborty) filed before the Hon'ble Supreme Court of India. The SLP has been admitted for hearing by the Hon'ble Court vide order No. 45 dated 21.12.2012. The National Investigation Agency (NIA) has separately initiated the process to become an intervening party to the said SLP.